

ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਸਕੱਤਰੇਤ

(ਪੈਨਸ਼ਨ ਸ਼ਾਖਾ)

ਨੰ: ਸਾਬਕਾ ਵਿਧਾਇਕ-ਪੈਨ. 2022 _____

ਵੱਲੋਂ

ਸੁਰਿੰਦਰ ਪਾਲ
ਸਕੱਤਰ

ਵੱਲੋਂ

ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ-160001,

2022

ਵਿਸ਼ਾ: ਪੈਨਸ਼ਨ ਫਾਰਮ ਭੇਜਣ ਸਬੰਧੀ।

ਸ਼੍ਰੀਮਾਨ/ਸ਼੍ਰੀਮਤੀ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਮੈਨੂੰ ਆਪ ਜੀ ਨੂੰ ਬਤੌਰ ਸਾਬਕਾ ਵਿਧਾਇਕ ਵਜੋਂ ਪੈਨਸ਼ਨ ਲਗਾਉਣ ਸਬੰਧੀ ਹੇਠ ਲਿਖੇ ਦਸਤਾਵੇਜ਼/ ਫਾਰਮ ਆਪ ਜੀ ਵੱਲੋਂ ਭਰਕੇ ਸਭਾ ਸਕੱਤਰੇਤ ਨੂੰ ਭੇਜਣ ਲਈ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ:-

1. ਫਾਰਮ-1 (ਪਾਰਟ ਏ) ।
2. ਪੈਨਸ਼ਨ ਲੈਣ ਲਈ ਖਜਾਨੇ ਸਬੰਧੀ ਸਰਟੀਫਿਕੇਟ।
3. ਐਸ.ਡੀ.ਐਮ ਪਾਸੋਂ ਤਸਦੀਕ ਸੁਦਾ ਹਸਤਾਖਰਾਂ ਦੇ ਨਮੂਨੇ।
4. ਐਸ.ਡੀ.ਓ. ਸਿਵਲ/ ਕਾਰਜਕਾਰੀ ਮੈਜਿਸਟਰੇਟ ਵੱਲੋਂ ਰਿਹਾਇਸ ਸਬੰਧੀ ਤਸਦੀਕ ਸੁਦਾ ਸਰਟੀਫਿਕੇਟ।
5. ਐਸ.ਡੀ.ਐਮ. ਪਾਸੋਂ ਤਸਦੀਕ ਸੁਦਾ 4 (ਚਾਰ) ਫੋਟੋਗ੍ਰਾਫ।
6. ਕਰਜਾ, ਲਾਇਬਰੇਰੀ ਦੀਆਂ ਕਿਤਾਬਾਂ ਅਤੇ ਫੁਟਕਲ ਸ਼ਾਖਾ ਆਦਿ ਦੀਆਂ ਸਰਕਾਰੀ ਦੇਣ ਦਾਰੀਆਂ ਸਬੰਧੀ ਬੇਬਾਕੀ ਸਰਟੀਫਿਕੇਟ।
7. ਸਰਕਾਰੀ ਕੋਠੀ, ਐਮ.ਐਲ.ਏ. ਹੋਸਟਲ ਵਿਚ ਕਮਰਾ ਅਤੇ ਐਮ.ਐਲ.ਏ.ਫਲੋਟ ਜੇਕਰ ਅਲਾਟ ਹੋਇਆ ਹੈ ਤਾਂ ਉਸਦਾ ਬੇਬਾਕੀ ਸਰਟੀਫਿਕੇਟ ਅਤੇ ਵਿਕੇਸ਼ਨ ਰਿਪੋਰਟ।
8. ਆਧਾਰ ਕਾਰਡ ਜਾਂ ਪੈਨ ਕਾਰਡ ਦੀਆਂ 2-2 ਕਾਪੀਆਂ ਸਵੈ ਤਸਦੀਕ ਸੁਦਾ।

ਉਪਰੋਕਤ ਦਰਸਾਏ ਫਾਰਮ/ਦਸਤਾਵੇਜ਼ ਮੁਕੰਮਲ ਕਰਕੇ ਦੋ ਪਰਤਾਂ ਵਿਚ ਤੁਰੰਤ ਸਭਾ ਸਕੱਤਰੇਤ ਨੂੰ ਭੇਜਣ ਦੀ ਖੇਚਲ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਕਿ ਆਪ ਜੀ ਦੀ ਪੈਨਸ਼ਨ ਮੰਨਜੂਰ ਕਰਵਾਉਣ ਸਬੰਧੀ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕੇ।

ਨੱਥੀ :- ਫਾਰਮ ਅਤੇ ਸਬੰਧਤ ਸਰਟੀਫਿਕੇਟ

ਵਿਸ਼ਵਾਸਪਾਤਰ

ਅਧੀਨ ਸਕੱਤਰ।
ਵਾਸਤੇ ਸਕੱਤਰ।

FORM I

PART A

[See Sub-rule (1) of rule 3]

Application for grant of pension under the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

1. Name of applicant
(in block letters) _____
2. Father's name (and also
husband's name in the
case of a married woman
applicant) _____
3. Permanent residential
address showing Village
or town and district.

4. Particulars of peiod for which the applicant remained member of the
Punjab Legislative Assembly/Punjab Legislative Council/Pepsu Legislative
Assembly:-

<u>Name of House of Legislature</u>	<u>Constituency seperented</u>	<u>Period of Membership</u>
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From _____ to _____ Years _____ month _____ days

From _____ to _____ Years _____ month _____ days

From _____ to _____ Years _____ month _____ days

From _____ to _____ Years _____ month _____ days

5. Identification marks. _____

6. Whether the copies of the
photographs, duly attested,
are enclosed. _____

7. Whether specimen signatures,
duly attested, are enclosed. _____

8. Whether the applicant is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority, under any law or otherwise, if so, the details thereof.

9. I hereby certify that since _____ (Date from which entitled to pension under the Act):--

(i) I have not been elected to the office of the President or Vice-President of India or appointed to the office of the Governor of any State or the Administrator of any Union Territory ;

(ii) I am not a member of the Council of States or the House of the People or any Legislative Assembly of a State or Union Territory or any Lagislative Council of a State or Metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966 ;

(iii) I am not employed on a Salary under the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority nor I have become otherwise entitled to any remuneration from such Government, Corporation or Local Authority.

(Note:- Score out the certificate, which is not applicable).

10. I hereby further certify that from _____ (date) I am holding the office of _____ /am a member of _____ /am employed as _____ under _____ and the salary/remuneration payable to me for holding such office being such member/being such employee is Rs _____ per mensem,

A certificate to this effect from the Competent authority is attached.

(Note:- Score out the certificate, if not applicable).

11. I certify that I have never incurred a disqualification under the Representation of the People Act, 1951, or any other law for the time being in force.

12. I hereby declare that the particulars stated above are true and correct to the best of my knowledge.

Place :

(Signature of applicant)

Date:

CERTIFICATE

Certified that Shri/ Smt _____
son/daughter/wife of _____
is known to me and is ordinarily a resident of _____
Tehsil _____, District _____

of the State of Punjab as formed by sub-section (1) of section 6 of the Punjab
Reorganisation Act, 1966.

Place:

Dated:

S.D.O. (Civil)/ Executive Megistrate.

(SEAL)

(Note: Please ensure that the certificate is complete in all respects. The name of
S.D.O. (Civil)/ Executive Magistrate issuing the certificate may please be given by
him in block letters just below his signatures)

CERTIFICATE

I want to draw my pension under the Punjab State Legislature Members
(Pension and Medical Facilities Regulation) Act, 1977 from

_____ Treasury/Sub-Treasury/Public Sector Bank
Branch _____

((Place) _____

District _____

(Signature)

Ex-M.L.A/M.L.C.

Specimen Signature of Shri _____ EX-M.L.A.

Ex-M.L.C.

1. _____

2. _____

3. _____

ATTESTED

IDENTITY CARD PROFORMA
("To be filled in "CAPITAL LETTERS")

Photograph 1 <u>Not Attested</u>

1. Name _____

2. Date of Birth _____

3. Blood Group _____

4. Mobile No. _____

5. Address _____

6. Card No. _____ (For official use only)

7. Date of Issue _____ (For official use only)

SIGNATURE OF EX-MLA

ISSUING AUTHORITY

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Note:-Allowed for free travel in Pb. Roadways/P.R.T.C/A.C. Buses with Spouse or Attendant

SPOUSE NAME :-